

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI**  
**[ DELHI BENCH : "DEHRADUN" NEW DELHI]**  
**BEFORE SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER**  
**AND**  
**SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

**I.T.A. No. 144/DDN/2024**

Dy. Commissioner of Income Tax Aayakar Bhawan, 13-A, Subhash Road, Dehradun, Uttarakhand <b>PAN: AAACH5727Q</b>	Vs.	Hyundai Heavy Industries Limited C/o. Hemant Arora & CO.LLP, 1 Tyagi Road, Dehradun, Uttarakhand
<b>Appellant</b>		<b>Respondent</b>
Assessee by	Ms.Pallavi, CA	
Revenue by	Sh. Mohan Lal Joshi, Sr. DR	
Date of Hearing	07/07/2025	
Date of Pronouncement	07/07/2025	

**ORDER**

**PER YOGESH KUMAR, U.S. JM:**

The present appeal is filed by the Revenue against the order of Ld. Commissioner of Income Tax (Appeals)-Noida-2 ('Ld. CIT(A)' for short), New Delhi dated 28/06/2024.

2. The Ld. Departmental Representative submitted that the present Appeal has been filed due to certain mis-conception, thus sought for withdrawal of the Appeal. Recording the submission of the Ld. Departmental Representative, the present Appeal in ITA No. 144/DDN/2024 is dismissed as not pressed.

**Order pronounced in the open court on 07th July , 2025**

**Sd/-**

**(MANISH AGARWAL)**  
**ACCOUNTANT MEMBER**

Date:- 07.07.2025  
R.N, Sr.P.S\*

**Sd/-**

**(YOGESH KUMAR U.S.)**  
**JUDICIAL MEMBER**

**Copy forwarded to:**

1. **Appellant**
2. **Respondent**
3. **CIT**
4. **CIT(Appeals)**
5. **DR: ITAT**

**ASSISTANT REGISTRAR  
ITAT, NEW DELHI**